THE HIGH COURT OF MEGHALAYA SHILLONG

STANDING ORDER NO.8 OF 2014

Dated March 26, 2014

Filing of the petitions in the Registry shall close at 3:00 p.m. Any filing thereafter will have to be mentioned before the Chief Justice in case of exceptionally urgent matters.

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CHIEF JUSTICE

Memo.No.HCM/III/16/2014/248

Dated March 26, 2014

Copy for information to:-

- 1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The Private Secretary to Hon'ble Mr. Justice T.NK. Singh, High Court of Meghalaya, Shillong.
- 3. The Private Secretary to Hon'ble Mr. Justice S.R Sen, High Court of Meghalaya, Shillong.
- 4. The Registrar, High Court of Meghalaya, Shillong.
- 5. The Advocate General, High Court of Meghalaya, Shillong.
- The Additional Advocate General, High Court of Meghalaya, Shillong.
- 7. Mr./Mrs./Ms_____Senior Advocate, High Court of Meghalaya, Shillong.
- 8. The Deputy Registrar, Judicial, High Court of Meghalaya, Shillong.
- 9. The Assistant Registrar, Judicial, High Court of Meghalaya, Shillong.
- 10. The System Analyst, High Court of Meghalaya, Shillong, to upload the same in the Official Website.
- 11. The Central Government Counsel, High Court of Meghalaya, Shillong.
- 12. The President/Secretary, Shillong High Court Bar Association, Shillong.
- 13. Mr/Ms ______Court Master, High Court of Meghalaya, Shillong.
- 14. The High Court Notice Board.
- 15. Office File.

REGISTRAR GENERAL